

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Ins.) No. 556 of 2020

IN THE MATTER OF:

**Invent Assets Securitisation & Reconstruction
Pvt. Ltd.**

....Appellant

Vs.

Girnar Fibres Ltd.

....Respondent

Present:

For Appellant: Mr. Harsh Garg, Advocate

For Respondent: Mr. Manish Jain and Ms. Divya Sharma, Advocates

O R D E R
(Virtual Mode)

09.09.2020: Learned Counsel for the Respondent submits that the Senior Counsel is quarantine due to Covid, therefore, he further seeks 10 days time to file the Reply Affidavit. Prayer is allowed. Rejoinder, if any, may be filed within one week thereof.

Let the Appeal be fixed on **28th September, 2020** under the caption 'For Admission (After Notice)'.

[Justice Jarat Kumar Jain]
Member (Judicial)

[Balvinder Singh]
Member (Technical)

sa/nn